

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA 442/92.

Dt. of Order: 8-3-94.

1. N.L.N.Prasad
2. D.V.S.R.Linga Murthy
3. J.Balarama Murthy

....Applicants

Vs.

Union of India represented by

1. Secretary to the Govt., of India,
Ministry of Finance (Revenue),
New Delhi.
2. Chairman, Central Board of Excise &
Customs, New Delhi.
3. Collector of Central Excise, Hyd.
4. Collector of Central Excise, Guntur.

....Respondents

Counsel for the Applicants : Shri K.S.R.Anjaneyulu

Counsel for the Respondents : Shri N.V.Raghava Reddy,
Addl.CGSC

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

....2.

O.A.NO.442/92.

JUDGMENT

Dt. 8.3.94.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri KSR Anjaneyulu, learned counsel for the applicants and Shri N.V.Raghava Reddy, learned standing counsel for the respondents.

2. This OA was filed praying for a direction to the respondents to recast ~~new~~ the seniority of the applicants in the cadre of Inspectors of Central Excise on the basis of the principle laid down as per the judgment dated 5.7.1988 in OA 156/86 on the file of this Bench. 28

3. The applicants were working as Inspectors of Central Excise by the date this OA was filed. In the penultimate para in the reply filed in this OA, it is stated that the seniority list of the Inspectors was revised in pursuance of the judgment in OA 156/86 and it was communicated vide Collector, Central Excise letter No.II/34/3/93-Estt., dated 30.4.1993. It is also mentioned therein that ~~xxx~~ as per the said revised seniority list, the seniority of the applicants is also revised. Hence, this OA had become infructuous. Accordingly, it is dismissed. No costs.

(A. B. GORTHI)
MEMBER (ADMN.)

(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 8th March, 1994.
Open court dictation.

Deputy Registrar (J)

To vsn

1. The Secretary to the Govt. of India, Union of India, Ministry of Finance (Revenue), New Delhi.
 2. The Chairman, Central Board of Excise & Customs, New Delhi.
 3. The Collector of Central Excise, Hyderabad.
 4. The Collector of Central Excise, Guntur.
 5. One copy to Mr. K. S. R. Anjaneyulu, Advocate, CAT. Hyd.
 6. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC, CAT. Hyd.
 7. One copy to Library, CAT. Hyd.

Spare copy

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER
(ADMN)

Dated: 23-3-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No. 662/92

T.A.No.

(W.P.No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with Directions.

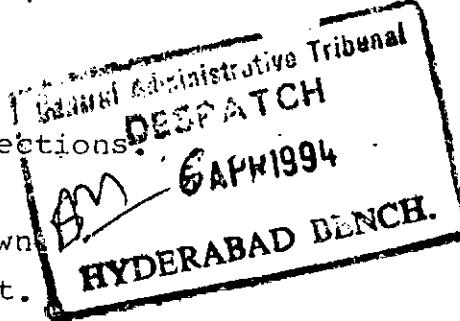
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



pvm